



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Notification
Srinagar, the 23rd of July, 2012.

SRO 235 In exercise of the powers conferred by proviso to section 124 of the Constitution of Jammu and Kashmir, the Governor, in consultation with the High Court of Jammu and Kashmir, hereby make the following amendments in the Jammu and Kashmir Judicial Officers (Allowances, Amenities and Advances) Rules, 2007, namely:-

- (i) In rule 7, the words and figure "rupees five thousand (₹5000/-)" shall be substituted by the words "rupees six thousand" and the word "September" shall be substituted by the word "January";
- (ii) rule 9 shall be substituted by the following:-
"9.Hill Area Allowance/ Remote Area Allowance: The Judicial Officers shall be entitled to Hill Area Allowance/ Remote Area Allowance which shall be regulated @ ₹1500 per month as per rules available in Central Government and in an area where Compensatory Allowance is available, the Judicial Officer may be paid either the Compensatory Allowance or the Hill Area Allowance/ Remote Area Allowance, whichever is higher."

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(iii) In rule 10, clause (iv) shall be substituted by the following; namely:-

“(iv) The Judicial Officers shall be entitled to the Medical Allowance of rupees one thousand per month.”

(iv) rule 20 shall be substituted by the following:

“20. **Sumptuary Allowance:-** The Judicial Officers shall be allowed to draw the Sumptuary Allowance at the following rates:-

S. No.	Category of Judicial Officer	Amount per month
(1)	Principal District and Sessions Judge and equivalent	₹ 3100/-
(2)	Civil Judge (Senior Division), (Sub-Judge)	₹ 2300/-
(3)	Civil Judge (Junior Division), (Munsiff)	₹ 1500/-

(v) The aforesaid amendments in rule 9, rule 10 and rule 20 shall and shall always be deemed to have come into force with effect from 01-01-2006.

By order of the Governor.

Sd/-
(G. H. Tantray), IAS
Secretary to Government,
Department of L, J&PA


NO: LD(Lit) 2009/35-SC/Jud-Part V

Dated: 23 - 07-2012.


Copy for information and necessary action to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Principal Secretary to Government, Finance Department.

3. Secretary to Government, General Administration Department. This is with reference to his letter No.GDC-95/CM/2012 dated 17-07-2012.
4. Registrar General, J&K High Court, Srinagar.
5. Principal Secretary to the Hon'ble chief Justice, J&K High Court, Srinagar.
6. Director Information, J&K, Srinagar.
7. Sr. Additional Advocate General, J&K at Supreme Court of India, New Delhi.
8. General Manager, Government Press, Srinagar for publication in an extraordinary issue of the Government Gazette.
9. SRO Section, Department of LJ&PA w.7.s.c.
10. Concerned file


23-7-2012
(Showkat Ahmad Mir)

Assistant Legal Remembrancer,
Department of LJ&PA


23.07.2012.